

[*Translation*]

**Legal Binding on SC/ST Reservation In Jobs**

6025. SHRI NANDLAL MEENA: Will the PRIME MINISTER be pleased to state whether Government propose to enact any law so as to make filling the reservation quota for SC/ST in Government services legally binding?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): No such proposal is under the consideration of the Government.

[*English*]

**Violation of Environmental Conditions by Hotels on Goa Beaches**

6026. PROF. GOPALRAO MAYEKAR: Will the PRIME MINISTER be pleased to state:

(a) whether five-star hotels on Goa's beaches have been constructed in violation of the environmental conditions;

(c) if so, the details thereof; and

(c) the action contemplated by the Government against defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) Yes, Sir. Some of the beach resorts/hotels in Goa have violated environmental conditions.

(b) According to the Reports furnished by the State Government, violations have been committed in eight cases of beach

resorts/hotels. These violations include: constructions within 200 metres of the high tide line, extraction of sand from sandy beaches, extraction of ground water within 500 metres of the high tide line and constructions without environmental clearance.

(c) The State Government has been asked to take deterrent action against violators including demolition of unauthorised structures.

**Computer Learning Programme for Traditional Indian Sciences**

6027. SHRI PRATAPRAO B. BHOSALE: Will the PRIME MINISTER be pleased to state:

(a) whether some requests have been received by the Government to expand the computer learning programme to include traditional Indian sciences like vedic mathematics and ayurvedic medical system etc.;

(b) if so, the details thereof and the context in which the request has been made;

(c) whether Government propose to take some action on these requests;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) The Department of Electronics has received a proposal; for computer assisted learning/teaching of Ayurveda and traditional medicines from All India Institute of Medical Sciences, New Delhi. There is no specific proposal in the area of Vedic Mathematics.

(b) The objectives of the project include:

- Development of Computer assisted learning/teaching and preparation of research material in traditional medicine such as Ayurveda.
- Development of Information System for a comparative account of modern medicine and Ayurveda.
- Development of a Data base for research on medical plants/herbs.
- To provide a bi-lingual interface for the above in Hindi and English.

Proposal has been made to the Department of Electronics for purpose of funding.

(c) and (d): The proposal is under consideration.

(e) Does not arise.

[*Translation*]

#### **Diploma in Tourism**

6028. SHRI SARJU PRASAD SAROJ: Will the PRIME MINISTER be pleased to state:

(a) the number of Universities having Post-graduate Diploma courses in Tourism at Present; and

(b) The State-wise details of Universities where it is likely to be introduced in 1990 with number of seats thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a)

and (b). According to the information furnished by the University Grants Commission, at present, 6 universities are offering post-graduate diploma courses in Tourism. The Commission will shortly invite proposals from all universities for development assistance including starting of new courses during the 8th Plan. Decision on starting courses on Tourism can be taken only after these proposals have been received.

[*English*]

#### **Complaints Regarding Irregularities in Purchases**

6029. SHRI SUBEDAR: Will the PRIME MINISTER be pleased to refer to the replay given on 2 April, 1990 to Unstarred Question No. 3127 regarding Board of Administration in Kendriya Bhandar and state the details of complaints regarding irregularities in purchases noticed and action taken thereon?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): Complaints relating to irregularities in purchases which had been brought to the notice of Government are as follows:

- 1) The entire purchases of 20.10 crores made during 1987-88 have been done by unauthorised persons from the firms and without the approval of Board of Administration.
- 2) The purchase policies were approved in the absence of elected Director of the Kendriya Bhandar.

The accounts for the year 1987-88 have been audited by the Auditors appointed by the Registrar of Cooperative Societies, Delhi. No adverse comments have been made in their reports.

The revised bye-law enforced with ef-